The Haryana Rural Development Fund Act, 1983

Act 12 of 1983

Keyword(s):
Agricultural Produce, Dealer, Notified Market Area, Processing, Rural Area
THE HARYANA RURAL DEVELOPMENT FUND ACT, 1983
(Haryana Act No. 12 of 1983)

Table of Contents

SECTIONs:
1. Short title, extent and commencement.
2. Definitions.
3. Imposition and collection of cess.
5. Penalty.
6. Power to make rules.
7. Protection of action taken in good faith.
8. Power to remove difficulties.
THE HARYANA RURAL DEVELOPMENT FUND ACT, 1983

(Haryana Act No. 12 of 1983)

Received the assent of the Governor of Haryana on the 28th September, 1983, and first published for general information in the Haryana Government Gazette (Extraordinary), Legislative Supplement Part I of 30th September, 1983.

<table>
<thead>
<tr>
<th>Year</th>
<th>No.</th>
<th>Short title</th>
<th>Whether repealed or otherwise affected by legislation</th>
</tr>
</thead>
</table>

AN ACT
to provide for the establishment of the Haryana Rural Development Fund.

Be it enacted by the Legislature of the State of Haryana in the Thirty-fourth Year of the Republic of India as follows:

1. (1) This Act may be called the Haryana Rural Development Fund Act, 1983.

(2) It shall extend to the whole of the State of Haryana.

(3) It shall come into force at once.

2. In this Act, unless there is anything repugnant to the context,—

(a) "agricultural produce" means all produce whether processed or not, of agriculture, horticulture, animal husbandry or forest as may be prescribed;

(b) "Board" means the Haryana State Agricultural Marketing Board established under the Punjab Agricultural Produce Markets Act, 1961;

(c) "dealer" means any person who within the notified market area sets up, establishes or continues or allows to be continued any

---

1. For Statement of Objects and Reasons, see Haryana Government Gazette (Extra.), dated the 5th September, 1983, page 1171.
2. For Statement of Objects and Reasons, see Haryana Government Gazette (Extra.), dated the 27th March, 1984, page 527.
place for the purchase, sale, storage or processing of agricultural produce, or in the notified market area purchases, sells, stores or processes such agricultural produce;

(d) "Fund" means the Haryana Rural Development Fund;

(e) "notified market area" means any area notified under section 6 of the Punjab Agricultural Produce Markets Act, 1961 to be a notified market area;

(f) "prescribed" means prescribed by rules made under this Act;

(g) "processing" means giving at a treatment or a series of treatment to an agricultural produce in order to make it fit for use or consumption and includes manufacturing of an agricultural produce;

(h) "rural area" means an area the population of which does not exceed twenty thousand persons.]

3. (1) With effect from such date, as the State Government may by notification appoint in this behalf, there shall be levied on the dealer for the purposes of this Act, a cess on advalorem basis, at the rate of one per centum of the sale proceeds of agricultural produce bought or sold or brought for processing in the notified market area:

Provided that except in case of agricultural produce brought for processing,—

(a) no cess shall be leviable in respect of any transaction in which delivery of the agricultural produce bought or sold is not actually made; and

(b) that the cess shall be leviable only on the dealer in respect of a transaction in which delivery is actually made.

(2) The cess as hereinbefore provided shall be paid by the dealer, in such manner as may be prescribed, to such officer or person, as may be appointed or designated by the State Government in this behalf.

(3) The dealer shall in turn be entitled to pass on the burden of the cess paid by him to the next purchaser of the agricultural produce from him and may, therefore, add the same in the cost of agricultural produce or the goods processed or manufactured out of it.

(4) The arrears of cess shall be recoverable as arrears of land revenue.

4. (1) There shall be constituted a fund called the Haryana Rural Development Fund and it shall vest in the State Government.

(2) It shall be administered by such officer or officers of the State Government as may be appointed by it in this behalf.

(3) The amount of cess paid to the officer or the person shall be credited to the Haryana Rural Development Fund within such period as may be prescribed.

(4) To the credit of the Fund shall be placed—
   (a) all collections of cess under section 3; and
   (b) grants from the State Government and local authorities.

(5) The Fund shall be applied by the State Government to meet the expenditure incurred, in the rural areas, in connection with the development of roads, hospitals, means of communication, water-supply, sanitation facilities and for the welfare of agricultural labour or for any other scheme approved by the State Government for the development of rural areas. The Fund may also be utilized to meet the cost of administering the Fund.

(6) The State Government shall publish annually in the Gazette the report of the activities financed from the Fund, together with an estimate of receipts and expenditure of the Fund and a statement of accounts.

5. Any person who contravenes the provisions of this Act or the rules framed thereunder shall be punishable with fine which may extend to five hundred rupees or up to the amount of cess which the dealer is liable to pay, whichever is more.

6. (1) The State Government may make rules to carry into effect the purposes of this Act.

(2) Without prejudice to the generality of the foregoing power, such rules may provide for—
   (a) the making of refunds and recoveries of the cess imposed under section 3;
   (b) the form of estimate and statement referred to in sub-section (6) of section 4;
   (c) period within which the amount is to be deposited under sub-section (3) of section 4; and
   (d) the conditions governing the grant of money from the Fund.
7. No suit, prosecution or other legal proceeding shall lie against the State Government or any officer of the State Government [or Board or local authority] in respect of anything which is in good faith done or intended to be done in pursuance of this Act or of any rules or orders made thereunder.

8. If any difficulty arises in giving effect to the provisions of this Act, the State Government may by order do anything not inconsistent with such provisions which appears to it to be necessary or expedient for the purpose of removing the difficulty.

1. Inserted by Haryana Act 17 of 1984.